

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1462 of 2019

IN THE MATTER OF:

Gurusukh Ventrade Service Private Limited

...Appellant

Versus

Apeejay Surrendra Park Hotels Limited

...Respondent

Present:

For Appellant: Mr. Vinod Chaurasia, Advocate

For Respondent: None

O R D E R

02.01.2020 Heard the Learned Counsel for the Applicant/Appellant in I.A. No.4347 of 2019 in C.A. (AT) (Ins.) No.1462 of 2019. The Applicant/Appellant has filed the instant Interlocutory Application No.4347 of 2019 seeking permission of this Tribunal for substitution of Mr. Prakash Kalash, Shareolder and Board of Director of M/s Gurusukh Ventrade Service Private Limited as an Appellant in the main Appeal. Accordingly, the Applicant/Appellant is permitted to substitute Mr. Prakash Kalash, Shareolder and Board of Director of M/s Gurusukh Ventrade Service Private Limited as an Appellant. Further, the 'Gurusukh Ventrade Service Pvt. Ltd.' (Corporate Debtor) through 'Interim Resolution Professional' is arrayed as Respondent No.2. Accordingly, the I.A. No.4347 of 2019 is disposed of.

It is brought to the notice of this Tribunal that the Applicant/Appellant is to rectify the defects pointed out by the Registry on 13.12.2019. Hence, the Appellant is directed to rectify the said defects by 08th January, 2020.

List the matter on **09th January, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V. .P Singh]
Member (Technical)

pks/md